

GOVERNMENT OF ASSAM
JUDICIAL DEPARTMENT :::: JUDICIAL BRANCH

ORDERS BY THE GOVERNOR

NOTIFICATION

Dated Dispur, the 29th September, 2016.

No.JDJ.405/2016 /4: Consequent upon the proposal received from the Registrar General Gauhati High Court Vide No.HC.VII-67/2015/3816-A, dtd.25/08/2015, the Governor of Assam is pleased to brought the Court of Additional District & Sessions Judge, Fast Tract Court Rangia under the administrative control of District Court of Kamrup, Amingaon to facilitate drawal of pay etc. by the District & Sessions Judge, Kamrup Amingaon with immediate effect.

Sd/-P. Saikia

L.R. & Secretary to the Govt. of Assam,
Judicial Department.

Dated Dispur, the 29th September, 2016

Memo No.JDJ. 405/2016 /4-A

Copy to :-

1. The Registrar General, Gauhati High Court, Guwahati-1 with reference to his letter No.HC.VII-67/2015/3816-A, dtd.25/08/2015.
2. The District & Sessions Judge, Kamrup (Metro) for information & necessary action.
3. The District & Sessions Judge, Kamrup Amingaon with reference to his letter Memo.No.DJKA/1950, DTD.19/08/2016 for information & necessary action.
4. The Additional District & Sessions Judge, Fast Tract Court Rangia.
5. The S.D.J.M., Rangia.
6. The Principal Accountant General (A & E), Assam, Beltola, Maidamgaon, Guwahati-29.
7. The Treasury Officer, Kamrup Treasury.
8. The Treasury Officer, Amingaon Treasury.

By order etc.,

L.R & Secretary to the Govt. of Assam,
Judicial Department.

29/9/16